

HIGH COURT OF UTTARAKHAND
NAINITAL

NOTIFICATION

No. 09 /UHC/Admin.A/2015

Dated: January 23, 2015.

In exercise of powers conferred under section 13 of Code of Criminal Procedure, 1973 read with Uttar Pradesh Petty Offences (Trial by Special Judicial Magistrates) Rules, 1997 (as applicable to Uttarakhand) and pursuant to G.O. no. 1940/XXX-1-15-26(1)/2003 dated 19.01.2015, issued by Department of Personnel Section-1, Government of Uttarakhand, Sri Satan Lal Rajvanshi, a retired H.J.S. officer, is appointed as Special Judicial Magistrate at Rishikesh, District Dehradun to try the cases under section 138 of Negotiable Instruments Act, 1881 from the date of taking over charge till continuance of the post i.e. 28.02.2015, on the pay drawn by him at the time of retirement, less the amount of pension drawn by him before commutation.

No. 10 /UHC/Admin.A/2015

Dated: January 23, 2015.

In exercise of powers conferred under section 13 of Code of Criminal Procedure, 1973 read with Uttar Pradesh Petty Offences (Trial by Special Judicial Magistrates) Rules, 1997 (as applicable to Uttarakhand) and pursuant to G.O. no. 1940/XXX-1-15-26(1)/2003 dated 19.01.2015, issued by Department of Personnel Section-1, Government of Uttarakhand, Sri Pritam Singh, a retired H.J.S. officer, is appointed as Special Judicial Magistrate at Roorkee, District Hardwar to try the cases under section 138 of Negotiable Instruments Act, 1881 from the date of taking over charge till continuance of the post i.e. 28.02.2015, on the pay drawn by him at the time of retirement, less the amount of pension drawn by him before commutation.

No. 11 /UHC/Admin.A/2015

Dated: January 23, 2015.

In exercise of powers conferred under section 13 of Code of Criminal Procedure, 1973 read with Uttar Pradesh Petty Offences (Trial by Special Judicial Magistrates) Rules, 1997 (as applicable to Uttarakhand) and pursuant to G.O. no. 1940/XXX-1-15-26(1)/2003 dated 19.01.2015, issued by Department of Personnel Section-1, Government of Uttarakhand, Sri Keshav Prasad Tripathi, a retired H.J.S. officer, is appointed as Special Judicial Magistrate at Hardwar to try the cases under section 138 of Negotiable Instruments Act, 1881 from the date of taking over charge till continuance of the post i.e. 28.02.2015, on the pay drawn by him at the time of retirement, less the amount of pension drawn by him before commutation.

By Order of the Court,

Sd/-
(D.P. Gairola)
Registrar General.